

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UNSTARRED QUESTION NO. 4498
TO BE ANSWERED ON THE 12th AUGUST, 2016/ SHARVANA 21, 1938 (SAKA)

SBI PROCEEDINGS AGAINST LOAN DEFAULTERS

QUESTION

4498: SHRI G. HARI

Will the Minister of FINANCE be pleased to state:

- whether the State Bank of India (SBI) is set to launch civil proceedings against promoters of defaulting companies to clean up its books;
- if so, the details thereof;
- whether the SBI has received a number of recovery certificates from the Debt Recovery Tribunal where recovery remained elusive;
- if so, the details thereof; and
- the achievement made so far along with the status in other civil proceedings against the defaulters?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI SANTOSH KUMAR GANGWAR)

(a) and (b) Yes, State Bank of India (SBI) has initiated civil proceedings against promoters of defaulting companies to clean up its books. The details as on March 31, 2016 are as under:

(Rs. in Crore)

	Numbers	Amount
Civil Proceedings	15070	53,725
DRT Suit	4000	8,748
Total	19070	62,473

(c) to (e) Yes, SBI has received total 261 recovery certificate from the Debt Recovery Tribunals. The details of achievement along with status in other civil proceedings against the defaulters on March 31, 2016 are as under:

(Rs. in Crore)

	Numbers	Amount Recovered
Recovery Certificates issued by DRTs.	261	801
No. Of Disposed cases	15573	19,712
